

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3921
ANSWERED ON:21.03.2013
PUNJAB TERMINATION OF AGREEMENTS ACT
Bairwa Shri Khiladi Lal;Meghwal Shri Bharat Ram

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether a reference has been filed in Hon`ble Supreme Court regarding statutory validity of Punjab Termination of Agreements Act, 2004;
- (b) if so, whether the Union Government proposes to request Hon`ble Supreme Court to take early decision on the reference filed by Hon`ble President;
- (c) if so, the time by which the request is likely to be made; and
- (d) if not, the reasons therefor?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

- (a) Yes, Madam. A Presidential Reference on the validity of the Punjab Termination of Agreements Act, 2004 has been made to the Hon'ble Supreme Court.
- (b) to (d) Making any request to the Hon'ble Supreme Court to take early decision on the Presidential Reference is a matter relating to Ministry of Law & Justice which has been requested to take appropriate action.